

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

CP No. 01/241(1)/242(4)/243(1)(b)/GB/2016

Shanta Prasad Chakraborty & ors.

- Petitioners

-Versus-

M/s. Bochapathar Tea Estate (P)Ltd & ors.

- Respondents

PRESENT

Hon'ble Mr. Justice P K Saikia, Member (J)

Date of Order : 17.05.2017

| | |
|---------------------|-----------------------------|
| Name of the Company | |
| Under Section | 241(1), 242(4), 243(1) (b). |

| Sl. No. | Name & Designation of Authorized Representative.(in Capital Letters). | Appearing on behalf of | Signature with date |
|---------|---|------------------------|---------------------|
|---------|---|------------------------|---------------------|

ORDER

Heard Mr. A.K.Roy, Senior FCS and Mr. S.K.Baid, CS, for the petitioners. Also heard Mr. S.Bharali and Ms. Mridusmita Goswami, learned Advocates for the respondent No.1 as well as Mr. S.Binani, and A. Baruah, counsel representing the respondent Nos. 5 and 6. Heard Mr. Gautam Rahul, learned Advocate appearing for respondent Nos. 2, 3 and 4

In view of the orders passed today, in IA No. 22 of 2017 (CP No. 01/241(1)/242(4)/243(1)(B)/GB/2016), the ex-party order rendered by this Tribunal on 23.01.2017 against the respondent Nos. 2, 3 and 4 stands re-called.

The respondent Nos. 2, 3 and 4 shall file reply on or before 29th May, 2017, supplying simultaneously copy thereof to the petitioners and the petitioners shall file rejoinder, if any, within 10 days from the date of receipt of such reply.

List the matter on 16.06.2017 for further orders.

Member(Judicial)
National Company Law Tribunal
Gauhati Bench: Guwahati.